## IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No.

672 of 1993.

#### DATE OF DECISION 23.12.1993.

Shri Ismamudin A.	Petitioner
Shri J.D.Ajmera	Advocate for the Petitioner(s)
Versus	
Union of India and ors.	Respondent
Shri B.R. Kyada	Advocate for the Respondent(s)

#### CORAM:

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. K. Ramamoorthy

: Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Islamudin A. Morbi Golony, Block No. M/11/B, Surendranagar.

... Applicant.

( Advocate : Mr.J.D.Ajmera )

#### Versus

- Union of India, Notice sto be served through, General Manager, W.Rly, Churchgate, Bombay - 400 020.
- Divisional Rly.Manager, Kothi Compound, Rajkot.
- 3. Asstt. Gemmercial Supdt., Western Railway, Divisional Rly. Office, Rajkot.

.. Respondents.

## ORAL JUDGMENT O.A.NO. 672 OF 1993.

Date : 23.12.1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Mr.B.R.Kyada files appearance. The applicant and Mr.J.D.Ajmera are not present. Dismissed for default.

No order as to costs.

( K.Ramamoorthy )
Member (A )

( N.B.Patel ) Vice Chairman

AIT

## M.A. 96/94 in O.A. 672/93

Late

Office Report

Order

15-2-94

As the learned Member of the Broch is not available, the matter is adjourned to 4-3-44

K. RAMAMOORTHY

4-3-94

(obdishment in the country of the co

## M.A.96/94 IN O.A.672/93

On copy of the M.A. being furnished to Mr.Kyada, he waives service. Heard. M.A. allowed. Order dismissing 0.A.672/93 set aside and the said 0.A. restored to file.

#### O.A.672/93

Adjourned to 11-3-94.

(K.Ramamoorthy)
Member (A)

(N.B.Patel) Vice Chairman

AS

M. a. a. a. a. a. a. M. A. A. A. A. M. M. A. M.

Order office Report Late 11-3-94 Adjourned to 24-3-94, at the request of Mr. Pathak. May shown on admission board. (K.Ramamoorthy) (N.B.Patel) Member (A) Vice Chairman AS\* 24-3-94 Admitted. Notice returnable on 27-4-1994 requiring the respondents to file reply. The applicant may file rejoin--der before the office within two weeks after the filing of the reply. The matter may be fixed for final hearing in due course but not before the end of July, 1994. issuel on 10868. RPAD (K.Ramamoorthy) (N.B.Patel) Member (A) Vice Chairman AS\* Mr. Shevde has entered appearance for the respondents in place of Mr. Kyada. Adjourned to 30.9.99. Mr. pathak has filed a leave note. (V.Ramakrishnan) Vice Chairman

vtc.

DATE OFFICE	REPORT O- R	D E R	
			*
30,9,99	Place it	before Special Bend	ch on 11.10.99.
lo zinn s la	no from work today	iniagers are abstaint	
•		respect to the made	M
o tautitie of		Sanghavi) er (J) an lo spant	
	o 25.1.20pp.	Prider. Adjourned t	
	pmr	A. S. C.	
mokrisman)		(A.S.Sanghavi)	
11.10.99	) DLV . M	r. pathak prays for	a short adjournment.
1	, Adjourn	ed to 29.11.1999.	
	•	* 20 V	
variety and the Book	: · · · · · · · · · · · · · · · · · · ·	Maria	whools-i-s
1 00 1 C	, (A.S.S	anghavi) ber(J)	(V.Ramakrishnan) Vice Chairman
	, pen		7200 C.10121110.
Feet 1	, vtc.		
Min in it of	181. V)	( Sengheyri)	
29-11-99: 10	osev .	Mr.Pathak files le	ave note. Adjourned to
	6-1-2000	0.	
		aa	M
n d to 15.00.1	4 22 m	≈ <u>co</u> sa vodu •ah	<i>W</i> 0005.200.a
to E		ANGHAVI)	(V.RAMAKRISHNAN)
non, to Autobal A	MEMBER		VICE CHAIRMAN
A Time of the A	ss		
•		The way of	
6.1.2000 muo	A .cyclests, but a	Adjourned to 4.	2.2000. 0005.00.8
		1.07.876.01	in
	(A.5	S. Sanghvi)	(V. Ramakrishnan)
	, M∈	ember (J)	Vice Chairman
/esemaktia imae) /ice / Chair en		Tub T dien	
	. Pt	et a la companya de	
4.2.2000 00 (55	has prayed ior an	None present for the	parties. Adjourned . 70
	' to.28.2.	2000. of Dennic 104	
			4
			(A.S.Sanghavi)
amakrijnan) e Chairman	1 · · · · · · · · · · · · · · · · · · ·	A. d. sangh vi)	Member(J)
115.112.13.10	vtc.	a harry married to the second	
	V CC •		

28.2.2000

seen resolution of the Bar Association that the lawyers are abstaining from work today as a mark of respect to the memory of Hon'ble Justice Mr.M. Srinivasan Judge of the Hon'ble Supreme Court, who expired on Friday. Adjourned to 28.3.2000.

(A.S.Sanghavi)

All numeral to Training the

(V.Ramakrishnan) Vice Chairman

vtc.

Mr.Pathak and Mr.Shevde are stated to be busy in the IInd Court. Adjourned to 25-4-2000.

(A.S.Sanghavi)
Member (J)

(V.Ramakrishnan) 'Vice Chairman

M

SS

Mr. Shevde prays for time. Adjourned to 26.06.2000

(A.S.Sanghavi) Member (J) (V. Ramakrishnan) Vice Chairman

mb

Mr. Fathak is not present. Adjourned to

12.07.2000.

(A.s. Sanghavi) Member (J)

(V.Ramakrishnan) Vice Chairman

mb

Mr. Pathak has prayed for an adjournment.

Adjourned to 04.08.2000.

TR

(A.S. Sanghavi) Member (J) (V. Ramakrishnan) Vice Chairman

'Mb

28-3-2000

(V.Ranskrishnan) vice Chairman

Indiana .Vi

25.04.2000

26.06.2000

(a mrin

12.07.2000



्रतारीख DAVE	कार्यालय टिप्पणी OFFICE REPORT	आदे ORD	
4.8.2000	*	At the request	of both counsel,
		adjourned to 21.8.	.2000.
		Jan	N
		(P.C.Kannan) Member(J)	(V.Ramakrishnan) Vice Chairman
		ab	
21.8.2000		Division Benc	h matter. Adjourned
		to 5.9.2000.	M
	A THE STATE OF THE		(V.Ramakrishnan) Vice Chairman
		vtc.	
5.09.2000		Mr. Pathak	is not present.
30 J d		Adjourned to 25.4	
	*	(A.S. Sanghavi) Member (J)	(V: Ramakrishnan) Vice Chairman
(IV)		Mb	
25.9.2000		Adjourned	to 28.9.2000.
	.C.dV	Dn_	N
	A COMP.	(P.C.Kannan) Member (J)	(V. Ramakrishnan) Vice Chairman
28-9-200 .	(	Adimand to	5-10-9 cm
	, , , , , , , , , , , , , , , , , , ,	Augurener II	No.
		P.C. Kunnan > (V	5-102000. No. Demakirknens)

र्ने तारीख DATE	कार्यालय टिप्पणी OFFICE REPORT	n i i i i i i i i i i i i i i i i i i i	आदेश ORDER
5.10.2000		Adjourned to	13.10.2000.
		(A.S.Sanghavi) Member (J)	(V. Ramakrishnan) Vice Chairman
	a una karea	bur	
13.10.2000		Mr.Shev	de has filed a sick note.
	a be bed rederive:	Mr .Pathak not	present. Adjourned to
is unnefit . 2.2.	.0015.0.0	6.11.2000.	
		on	M
(		(P.C.Kannan)	(V.Ramakrishnan)
Carolina de la Caroli		Member (J)	Vice Chairman
ones Prak	. 05V	ab	
6.11.2000		Mr.Pathak	for the applicant not
		present. Divis	ion Bench matter, Adjourn
(manti i i i sini 4 AVA mindi 4 AVII i da VVIII	( 4 . 4 . 4 . 4 . 4 . 4 . 4 . 4 . 4 . 4	to 17.11.2000.	
.0007.0			(A.S.Sanghavi) Member(J)
-12		vtc.	
17.11.2000		Mr.Shevde	has filed a sick note.
		Adjourned to 24	-11.2000.
		gen	D W
		(P.C.Kannan) Member (J)	(V.Ramakrishnan) Vice Chairman
		vtc.	

Date	Office Report	ORDER	
24/11/2000		Adjourned to 27/11/2000.	
	1	(A.s. Sanghavi) Member (J)	( V.RAMAKRISHANAN) Vice Chairman
		MB	
7.11.2000		Part-heard matter.	Adjourned to
	1	29.11.2000.	
		(P.C.Kannan) Member(J)	(V.Ramakrishnan) Vice Chairman
<b>11</b> +2000		ab Mr. P.H Pathak not	present. Part
7, 11, 2000	4.	heard matter. Adjourned	
	f 2	(P.C.Kannan) Member (J)	(V.Ramakrishnan) Vice Chairman
7-12-2000		mv MA/718/20	personal services of the contract of the contr
Co	rain i di seri	and to taken on recor	
		he wants to file a reply to 1.1.2001.	AN
	i fe	(A.S.Sanghavi) Member (J)	(V.Ramakrishnan) Vice Chairman
	1 1	pmr	

Date 1 Office Report

ORDER

1.1.2001

4-1-2001

Adjourned to 4.1.2001.

(P.C.Kannan)

(V.Ramakrishnan)

Member (J)

Vice Chairman

mv

#### M.A 718/2000

M.A 718/2000 is allowed and amendar reply, taken as a part of the reply to the respondent.

Mr. Pathak prays for further time to file rejoinder to the amended reply as it is a 1993 matter and has to be disposed off.

Adjourned to 19-1-2001.

An

(P.C. Kannan)

(V.Ramakrishnan)

Member (J)

Vice Chairman

my

Division Bench matter. Adjourned to 12.2.2001.

Dn

(P.C.Kannan) Member (J)

m

Due to unfortunate demise of Shri P.C. Kannan released from part-heard. Rejoinder to mendment still not filed. Adjourned to 19.2.2001.

Company of the second

IN

(V. Ramakrishnan) Vice Chairman

sm

19.1.2001

2.2.2001

		PORM NO. 4	
दिनांख Date	कार्यालय दिप्पणी Office Report		आदेश Order
C. F		Local winds.	
9.3.2001	,	Mr. Shevde	is directed to bring the
	Angustu de la 12 Julius Carro III		ich led to the issue of charge-
		memo dated 26.4.8	
	duel not	Adjourned to	19th March 2001.
530-1	Copy does not his lass	Copy or the	order may be given to Mr. Shevd
	Py 32 m	1	
7		(A.S.Sanghavi) Member(J)	(V. Ramakrishnan) Vice Chairman
		pmr	
19.3.2001		part heard	matter. place it before
		appropriate Bench	h on 23.3.2001.
1			
	S. C. Marine		(V.Ramakrishnan) Vice Chairman
		vtc.	
.3.2001	9 2 5 7 35 <u>2</u> 5 5	Adjou	rned to 3.4.2001.
<b>₩</b> 45 39		(A.S.Sanghavi)	(V.Ramakrishnan)
		Member (J)	Vice Charman
3-4-2001		Heuro both	the sides. In gener
	TATUSS/86 below.	reserved.	
	alulo 1	(A S Sanglar	(r. Dameterishnan
	phur 5 section		V 2
1 LA	que co fortagal	101 1 V	
30/4/2001	Ingement Bo		
	to day in ope		
*	Blu	JIA.	
1.25	2010		

MGIPN--Sec. 4—143 CAT/Ahmedabad/2000—24-11-2000—10,000.

दिनाक Date	कार्यालय टिप्पणी Office Report	आदे Orc	[2018]
9.2.2001		Division Bench	matter ,adjourned to
the -	aliatos pessente	20.2.2001.	my seems.
-00%	location of the		(V. Ramakrishnan) Vice Chairman
		sm	
20.2.2001		At the request	of Mr. Pathak, adjourne
		to 26.2.2001.	
		A	M
		(A.S.Sanghavi) Member (J)	(V.Ramakrishnan) Vice Chairman
		vtc.	
26.2.2001	di po il .leus	basen same	1005.2.
20.2.2001	.1.3.2.50.00		ned to 27.2.2001.
		h	VV
1	Simplemon.v) *	(A.S.Sanghavi) Member(J)	(V.Ramakrishnan) Vice Chairman
		vtc.	
27.2.2001			iled a sick not e today.
		This is a 1993 matter.	Adjourned to 5.3.2001.
	0.401	A	M
in april	the lane	(A.S.Sanghavi) Member (J)	(V.Ramakrishnan) Vice Chairman
		vtc.	
5-3-2001		The same of the sa	evde. Adjourned to
A salphan	- Marian	9.3.2001.	
	V	1	W
		(A.S. Sanghayi) Member (J)	(V.Ramakrishnan) Vice Chairman
		sm	THE WALL THE
			/

दिनांकः Date	कार्यालय टिप्पणी कार्यालय Office Report	आदेश Order
		Mr. Shevde is directed to bring the
9.3.2001		relevant file which led to the issue of charge-
		doted 26 4 89
	. 2	Adjourned to 19th March 2001.
1	Oppy does not possed	Copy of the order may be given to Mr. Shevde
	MOY 33"	
	61	(A.S.Sanghavi) (V.Ramakrishnan) Member(J) Vice Chairman
19.3.2001		pmr part heard matter. Place it before
		appropriate Bench on 23.3.2001.
		(V.Ramakrishnan) Vice Chairman
		vtc.
.3.2001		Adjourned to 3.4.2001.
		(A.S.Sanghavi) (V.Ramakrishnan) Member (J) Vice Charman
		sm
13-4-2001		Heard both the sides. In Igeneral
	a	reserved.
		(A. Sanghi) (v. Damaperiknam) M(T) (v. Camaperiknam)
30/4/2001	Judgement Br	popernue
7	Judgement Brown of a	m Court

23

दिनांक Date	कार्यालय दिप्पणी Office Report	आदेश Order	
19.2.2001		Division Bench	matter ,adjourned to
	Acres 2011 File	20.2.2001.	
			(V. Ramakrishnan) Vice Chairman
		sm.	and the same of th
20.2.2001		At the request	of Mr. Pathak, adjourned
		to 26.2.2001.	
		(A.S.Sanghavi) Member (J)	(V.Ramakrishnan) Vice Chairman
		vtc.	
26.2.2001		Adjourn	ned to 27.2.2001.
		(A.S.Sanghavi) Member(J)	(V.Ramakrishnan) Vice Chairman
		vtc.	
27.2.2001		Mr.Pathak has fi	led a sick note today.
		This is a 1993 matter.	Adjourned to 5.3.2001.
		(A.S.Sanghavi) Member (J)	(V.Ramakrishnan) Vice Chairman
5.3-2001		vtc. Heard Mr. Sl	nevde. Adjourned to
		9.3.2001.	
			(m = 1 + 1 + 1 + 1 + 1 + 1 + 1 + 1 + 1 + 1
		(A.S.Sanghayi) Member (J)	(V. Ramakrishnan) Vice Chairman
		sm	

# CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A./672/1993 & OA/18/1995

Date of Decision: 30-4-2001.

Mr. Islamudin A. : Applicant(s)

Mr. P.T.Shaikh

Mr. P.H.Pathak : Advocate for the Applicant(s)

Versus

Union of India & Ors. : Respondents (s)

Mr. N.S. Shevde : Advocate for the Respondent(s)

CORAM:

HON'BLE SHRI V.RAMAKRISHNAN : VICE CHAIRMAN

HON'BLE SHRI A.S.SANGHAVI : MEMBER (J)

#### JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the judgment? ~
- 2. To be referred to the Reporter or not? ∼
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

#### OA/672/1993

Islamudin A.
Morbi Colony
Block No. M/11/B
Surendranagar

Applicant

Advocate: Mr. P.H. Pathak

#### Versus

- 1. Union of India
  Notice to be served
  Through: General Manager
  W.Rly., Churchgate
  Bombay- 400 020.
- Divisional Rly. Manager Kothi Compound Rajkot.
- 3. Asstt. Commercial Supdt. Western Railway Divisional Rly. Office Rajkot.

Respondents

Advocate: Mr. N.S. Shevde

OA/18/1995

P.T.Shaikh Jintan Road Behind Bal Mandir Surendranagar

Applicant

Advocate: Mr. P.H. Pathak

#### Versus

- 1. Union of India
  Notice to be served
  Through: General Manager
  W.Rly., Churchgate
  Bombay- 400 020.
- Divisional Rly. Manager Kothi Compound, Rajkot.
- 3. Asstt.Commercial Supdt.,
  Western Railway,
  Divisional Rly.Office, Rajkot.
  Respondents-

Advocate: Mr. N.S. Shevde.

#### JUDGEMENT

IN

Dated 30th April 2001

0A/672/93 & 0A/18k95

Per Hon'ble Mr. V. Ramakrishnan, Vice Chairman:

As the issues involved, the reliefs sought for and the grounds urged in support of the O.A. are the same, we propose to dispose of both these O.As by a common order.

- 2. The applicants have sought the following reliefs:-
- A) Allow this application and direct the opponents to pay salary of the applicant for the period between March, 1985 to 24.3.1989.
- B) Quash and set aside the charge sheet issued by respondent No.3 and all consequential procedure and impugned order of penalty dt.

  15.2.1991 direct the respondents to give annual increment with all other consequential benefits to the applicant;
- C) A Pass such other and further orders as may be deemed fit and proper by this Hon.

  Tribunal.

We, however, find from the reply statement in OA/18/95 that the applicant in that case was inflicted with the penalty of withholding of increment for one year vide their order dated 20.6.91 (and not 15.2.91).

- We have heard Mr. P.H. Pathak for the applicant and Mr. N.S. Shevde for the respondents.
- The applicants joined Railways as Lampman and Box-boy. Later on them became plat-formporter etc. They were subject to transfer from Joravarnagar to Bala-road in the case of applicant in OA/18 672/93 and Lakhtar in the case of applicant in OA/18/95. They filed a Special Civil Application before the High Court and initially the High Court issued an interim order to maintain the status quo. They say that theS.C.A. came to be transferred to the Hon'ble Tribunal and was numbered as TA/433/86. The Tribunal by its orderdated 24.11.88 setaside the transfer order of both the applicants - copy at Annexure - A-2. The applicants state that after the judgement was rendered, it was not complied with and they filed a contempt petition. The Tribunal disposed of the C.P. by its order dt.19.3.91 holding that there is substantial compliance as the petitioners were allowed to resume the

duties at Joravarnagar on 21.3.89. The appli-

cants say that a copy of memorandum of charge-

sheet alongwith articles of charge were served on them and they were inflicted with the penalty of with-holding of increment for one year without future effect. Aggriwed by this action of the administration the present O.A. has been filed.

- of the Tribunal in TA/433/86 dated 24.11.86 setting aside their transfer orders it is not open to the respondents to initiate the disciplinary proceedings against them and impose penalty. They also claim that they are entitled to salary for the intervening period from March 1985 to March 1989. There is also a reference in the O.A. that the High Court had initially granted status quo in SCA 3413 of 1985.
- 6. The earlier orders of the High Court were not made available in the O.A. Also in OA/672/93 while the memorandum dated 26.4.89 was enclosed as Annexure A-4 it does not contain the articles of charge and the statement of imputations. However, we find from the reply statement that the charge was unauthorized absence for the period from 6.6.1985. In the case of applicant in OA/18/95 article of charge is enclosed which brings out that the

period of unauthorized absence from duty was from 6.6.85.

The grounds urged in support of the O.As are that in view of the earlier orders of the High Court and the subsequent directions of the Tribunal in TA/433/86 quashing of the transfer orders, the disciplinary proceedings could not have been initiated.

7. We have gone through the case records in TA/433/1986 and we find from the reply statement of the respondents in TA/433 of 1986 that the authorities had to transfer the petitioners from Joravarnagar Railway Station to Mithapur Railway Station. The petitioners filed before the High Court SCA/20141 of 1985 and it was rejected by the Hon'ble High Court on 5th April 1985 with a direction to the petitioners to make a representation against the transfer order. Such a representation was made and it was considered and the applicants were posted at Bala-road and Lakhtar. This was challenged before the High Court= again in SCA/3413 of 1985 which on the constitution of this Tribunal came to be transferred to this Tribunal and numbered as TA/433/86. It is thus clear that from 6.6.85 onwards

M

when they were charged with unauthorized absence, there was no direction by the Hon\*ble High Court ordering the respondents to maintain the status quo.

The earlier SCA 2041 of 1985 was rejected by the High Court on 5.4.85 and pursuant to the directions of the High Court after considering the applicant's representation the Railway administration had modified the transfer order and posted them elsewhere. This was challenged in another case SCA/3413/1985 filed on 18th June 1985. No interim direction to maintain the status quo was given in that S.C.A. It is urged that as the Tribunal had quashed their transfer orders from Joravarnagar to Lakhtar and Bala-road in TA 433/1986. The applicants could not have been charged with unauthorised absence. The Tribunal disposed of TA/433 of 1986 by its order dated 24.11.1988- copy at Annexure A-2. While no doubt it quashed the transfer order, in para 4 inter alia it observed as under:-

N.

The respondent authorities might be within their rights in proceeding against the petitioners for indiscipline or misconduct and we have nodoubt that after giving them an opportunity to place their case before the authority competent to decide upon such memorandum which might be issued on them, orders which are just and legal would be passed and if the petitioners have

any cause against them, they would be free to pursue it in the proper forum. This is entirely a matter for the respondent authorities to decide for which there are safe guards provided for the petitioners', but for that reason we cannot endorse the attempt on the part of the p respondents to harass the petitioners in the name of the interest of administration to physically move them from one station to another even if it is nearby and their hidden motive in doing so cannot be disguised by giving a token promotion which the petitioners want to refuse".

- 8. It is clear from this that the Tribunal had recognised the right of the authorities to proceed against the petitioners for indiscipline. The Railway authorities issued a charge memo for the period of absence from 6.6.85 onwards. In their reply statement they have brought out that:
- The respondents authority has trifed to give him job which he was holding. The applicants were spared on transfer on 6.6.85 but they refused to adcept the transfer memo given by SM JVN in presence of witnesses. Since they have not joined duty at new station they are considered as on authorized absents and for which he has been served with SF-5 for remaining unauthorised absent and after completion of all formalities, he has been awarded punishment for withholding of increment for one year without future effect vide NIP No. Est ET/308/88/XI/28 dated 15.2.91".

A penalty was imposed after conducting

DAR inquiry by the Disciplinary Authority

and the applicants were given all opportunities

to present their case before imposition of

penalty. It is also stated that after the

No.

penalty was imposed they had not chosen to file an appeal. The Railways also have raised the question of limitation. As regards this in aspect we find that OA/672/93, M.A. for condonation of delay was allowed. OA/18/95 was filed initially as OA/St/425 of 1991 in October 1991 and was under objection for quite some time.

- 9. From the above, it is evident that at the relevant period from 6.6.85 there was no order of the High Court giving direction for maintaining status quo. The fact that the Tribunal quashed the transéer orders in TA/433 of 1986 did not preclude the respondents from initiating the disciplinary proceedings as the Tribunal in fact had given them liberty to do so. According to the respondents such proceedings were held after issue of charge-sheet and after conducting DAR inquiry by the Disciplinary Authority where the applicant was given all due opportunities to defend their case.
- 10. In the light of the foregoing discussion we hold that the grounds urged in support of the O.A. are without any merit. There is no reason to quash the charge-sheet or for setting aside the penalty when no infirmity in

S

of the disciplinary proceedings has been brought out. The respondents had the right and the jurisdiction to initiate disciplinary proceedings which they had done. The applicants also had chosen not to file an appeal and to exhaust the departmental remedies before approaching the Tribunal. As the applicants were absent from 1985 to 1989, they were not paid salaries. When they had not worked, they are not entitled to pay.

11. The O.As are without merit and are dismissed without any orders as to costs.

A copy of this order may be kept in both the files.

Azen

(A.S.Sanghavi) Member (J) (V.Ramakrishnan) Vice Chairman

pmr